

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 65 OF 2018 &**  
**IA NOS. 1005 & 1006 OF 2017**

**Dated: 13<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. G. Saikumar  
Ms. Nikita Choukse  
Ms. Sowmya Saikumar

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Ms. Dipali Seth  
Ms. Rhea Luthra for R-2

**ORDER**

**Admit.**

The learned counsel, Ms. Swapna Seshadri, appearing for the second Respondent prays for four weeks' time to file the reply.

Submission made by her, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file her reply in this matter by 12.04.2018. Thereafter, rejoinder, if any, may be filed by 02.05.2018, after duly serving copy on the other side.

List this matter on **03.05.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*js/vt*

**(Justice N. K. Patil)**  
**Judicial Member**